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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1620/2001

New Delhi, this the 8th day of February, 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

Shri S.P. Arora,
Grade II, DASS, Office of the Commanding Officer,
2 Delhi BN NCC, I.T.I. Building, PUSA,
New Delhi,
R/o House No.6712/A, Nabi,
Karim, New Delhi-55. ... Applicant
(None present for the applicant)

V E R S U S

1. Chief Secretary, N.C.T. of Delhi Secretariat,
Player's Building, I.P. Estate,
New Delhi.
2. Commissioner of Sales Tax,
N.C.T. of Delhi, Bikri Kar Bhawan,
I.P. Estate,
New Delhi.
3. Assistant Commissioner of Vigilence,
Office of Commissioner of Sales Tax,
Bikri Kar Bhawan,
I.P. Estate,
New Delhi.
4. Shri Rajender Kumar, formerly
Sales Tax Officer, at present working as
Senior Superintendent,
Social Welfare Deptt., N.C.T. of Delhi,
Near Delhi Gate Stadium,
Daryaganj, Delhi. ... Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

In this case, learned counsel for the applicant, Shri T.C. Agarwal, has withdrawn himself and, therefore, notices were issued to the applicant to this effect on 11.1.2002. The applicant was given last opportunity to file rejoinder on 20.12.2001. Despite this, he has neither filed the rejoinder nor has cared to appear before the Tribunal on this date. It appears that the applicant is not interested in prosecution. The present OA is, therefore, dismissed for non prosecution. No costs.


(M.P.SINGH)
MEMBER(A)

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